

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:634
ANSWERED ON:23.02.2006
CHILD ADOPTION RACKET
Chowdhury Shri Adhir Ranjan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether operation of some child adoption rackets in different parts of the country have come to the notice of the Government;
- (b) if so, the details thereof;
- (c) whether in the name of adoption of abandoned children, they have actually been sold in foreign countries;
- (d) if so, the details thereof and the action taken by the Government in the matter; and
- (e) the measures taken by the Government to check illegal adoption?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT.SUBBULAKSHMI JAGADEESAN)

- (a) & (b) Media reports from time to time have indicated that some adoption agencies are indulging in illegal activities like procurement and transfer of children for adoption.
- (c) No, Sir. It has not come to the notice of this Ministry.
- (d) Does not arise.
- (e) The Central Adoption Resources Agency (CARA) and Ministry of Social Justice and Empowerment have been impressing upon the State Governments/UT Administrations the need to maintain a strict vigilance on the activities of these agencies in order to curb these malpractices. Government of Andhra Pradesh has banned inter-country adoption since 2001. CARA had derecognised an adoption agency based in Chennai, Tamil Nadu on the basis of the findings of a joint inspection conducted by it with the State Government in 1999.